

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1
20/06/2019
O.A./260/397/2019

B B ROUL
-V/S-
D/O POST

ITEM NO:8

FOR APPLICANTS(S) Adv. : Mr.C.Mohanto

FOR RESPONDENTS(S) Adv.: Mr.B.R.Mohapatra

Notes of The Registry	Order of The Tribunal
	<p data-bbox="515 947 1142 987">Heard both the learned counsels.</p> <p data-bbox="515 1106 1374 1778">2. Learned counsel for the applicant submits that the applicant who is working as GDSMD, Barundai SO under jajpur HO and is continuing there since 10.6.2013 against one vacant post. he has submitted a representation dated 27.6.2016 before the respondent No.2. Pending consideration of the said representation the authorities have issued an advertisement dated 10.3.2019 (Annexure A/9) to fill up certain posts including the post in question, which is mentioned at serial No. 1870 of the said advertisement. Without disposal of the said representation, the authorities could not have taken steps to fill up the said posts.</p> <p data-bbox="515 1897 1374 1982">3. It is submitted by the learned counsel for the respondents that since the</p>

representation of the applicant is pending before the respondents, therefore this Tribunal should not entertain this OA at this stage.

4. Accordingly respondent No.2 is directed to consider and dispose of the representation of the applicant dated 27.6.2016 along with the representation dated 21.5.2019 (Annexure A/10) by which the applicant has prayed for limited transfer, within a period of 3 months from the date of receipt of the copy of this order and pass a reasoned and speaking order. Till disposal of the said representation and communication of the decision to the applicant, no further steps shall be taken by the respondents to fill up the post in pursuance of the notification dated 10.3.2019 (Annexure A/9) in respect of the post vide serial No. 1870. It is noted that the Tribunal has not gone into the merits of the case.

5. The OA is disposed of accordingly. No order is passed as to costs.

6. Copy of the order be handed over to both the learned counsels.

(SWARUP KUMAR MISHRA)
MEMBER (J)

	I.Nath
--	--------

LOADING...